

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 517/2002

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New Delhi this the 12th day of March, 2003

Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri V.K.Majotra, Member (A)

Const. Asha Ram,
(PIS No.28820456)
R/O Vill. & P.O.Tigon,
District Faridabad, Haryana
Presently posted at
X Bn.DAP,Pritam Pura,
New Delhi.

(By Advocate Shri Anil Singal)

Applicant

VERSUS

1. Lt.Governor of Delhi,
Raj Niwas, Delhi.
2. Commissioner of Police,
Police Head Quarters,
I.P.Estate, New Delhi.
3. Additional Commissioner of
Police, OPS, Police Headquarters,
IP Estate, New Delhi.
4. DCP IGI Airport,
New Delhi

Respondents

(By Advocate Shri Rajan Sharma, learned
counsel through proxy counsel Shri
Ashwani Bhardwaj)

O R D E R (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)

Heard learned counsel for the parties.

2. The facts and issues raised in this case are
fully covered by the judgement of the Tribunal dated
28.1.2003 in Shyam Sunder Vs.Commissioner of Police and
Ors. (OA 1243/2002) which has followed the judgement of
the Hon'ble High Court in CWP No.2368/2000 (Shakti Singh
Vs. Union of India).

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3. In the above facts and circumstances of the case, the penalty orders are quashed and set aside. The case is remitted to the disciplinary authority for passing appropriate orders on the penalty having regard to the observations in the aforesaid judgements including Shakti Singh's case (supra) of the Hon'ble High Court after putting the applicant to notice. This shall be done within a period of two months from the date of receipt of a copy of this order.

No order as to costs.

V.K.Majotra
(V.K.Majotra)
Member (A)

Lakshmi Swaminathan
(Smt.Lakshmi Swaminathan)
Vice Chairman (J)

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